Open Court

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

(THIS THE 04th DAY OF DECEMBER, 2009)

PRESENT: HON'BLE MR. D. C. LAKHA, MEMBER – A

## ORIGINAL APPLICATION NO. 897 OF 2004

(Under Section 19, Administrative Tribunal Act, 1985)

Ashfaque Ahmad Son of Late Abdul Rajjaque R/o. Quarter No.145/C Lahar Tara Colony Northern Railway, Varanasi.

..... Applicant

By Advocate:-

Sri A. K. Srivastava

## Versus

- Union of India through General Manager Northern Railway, Baroda House, New Delhi.
- Divisional Rail Manager, Northern Railway, Lucknow Division, Lucknow.
- The Senior Divisional Personnel Officer Northern Railway Lucknow Division Lucknow.

..... Respondents.

By Advocate:-

Sri

## ORDER

Heard Sri A. K. Srivastava learned counsel for the applicant and Sri Anil Dwivedi learned counsel for the Respondents.

2. It is submitted by the learned counsel for the applicant Sri A. K. Srivastava that a representation for the redressal of his grievance was filed before the Competent Authority i.e. Respondent No.2 / Divisional Rail Manager, Northern Railway, Lucknow Division, Lucknow a few years back. The grievance of the applicant may be redressed if a direction is given to the Competent Authority to consider and dispose of the applicant at the earliest.

By

- 3. At the request of learned counsel for the applicant it is directed that he may file another comprehensive representation before Respondent No. 2 i.e. Divisional Rail Manager, Northern Railway, Lucknow Division, Lucknow. On receipt of representation the Respondent No. 2 shall consider and pass reasoned and speaking order within 2 months.
- 4. Copy of the order passed on the application/representation shall be communicated to the applicant within that period.
- 5. Accordingly the O.A. stands disposed of. No Costs.

Member-A

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